

JUSTICE (RETD.) R.M. LODHA COMMITTEE

(IN THE MATTER OF PACL LIMITED)

TENDER DOCUMENT FOR E-AUCTION-SALE OF PROPERTIES IN SOUTH-EAST DELHI

Corrigendum No. 1 to the Tender Document For E-Auction-Sale of Properties in Southeast Delhi

(Tender Document No: JRMLC/DL/SED_1)

The amendments mentioned in this Corrigendum shall be applicable to the Tender Document For E-Auction-Sale of Properties in Southeast Delhi dated January 30, 2026, issued by Justice (Retd.) R.M. Lodha Committee:

1. ANNEXURE 1: Description of Properties

To be read as

S. No.	MR Number	Description & Property Address	Reserve Price (in Rs.)	EMD Value (in Rs.)	Geo Coordinates
1	7379-16	Entire Third Floor with roof right, Property No. D - 27, N.D.S.E. Part-II, Tehsil - Kalkaji, District - South East, New Delhi	5,84,20,246	58,42,025	28.567160, 77.217104
2	8508-19	<i>Being Dropped</i>	NA	NA	NA
Total			5,84,20,246	58,42,025	

Note:

Bidders are advised to note that the above Properties are being auctioned as a single lot (the “Lot”). Accordingly, notwithstanding anything to the contrary in the Tender Document:

- (i) the Bidders shall necessarily submit their bids for all the Properties.
- (ii) the Reserve Price shall be the sum total of the Reserve Prices indicated against each of the Properties above (“**Total Reserve Price**”);
- (iii) a single EMD shall be submitted for an amount equivalent to 10% (ten percent) of such Total Reserve Price; and
- (iv) the withdrawal of any one or more Properties from the Lot shall be dealt with as set forth in **Annexure 8**.

Disclaimer:

Save and except the aforementioned amendments, all other provisions remain unchanged as mentioned in the Tender Document.